

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**CP-154/2007**

**IN THE MATTER OF:**

**Balraj Malhotra & Ors.**

**.. PETITIONER**

**Vs.**

**Srijee Estates & Investment (P) Ltd.**

**.. RESPONDENT**

**SECTION :**

**Under Section 397/398**

**Order delivered on 26.9.2017**

**Coram :**

**R. VARADHARAJAN,**

**Hon'ble Member (Judicial)**


**For the Petitioner/Applicant : Mr. Anurag Bhatt, Advocate**

**For the Respondents : Mr. Ravi Varma, Advocate  
Ms. Ashly, Advocate**

**ORDER**

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in compliance to the earlier order dated 22.8.2017 passed by this Tribunal, written submissions and the synopsis have been duly filed. However, in view of the fact that the Senior Ld. Counsel who is leading in the case is not available, the Counsel for petitioner requests for a short adjournment in the matter, which is not seriously opposed by the Ld. Counsel for the respondent.

In the circumstances, the matter is finally adjourned to 26.10.2017 for arguments.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
26.9.2017